

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.508/2004.

Friday this the 9th day of July 2004.

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

R.K.Govindan, Retired Postal Assistant,
(Biennial Cadre Review) Saving Bank Control
Organisation, Head Post Office, Koyilandy,
residing at Vadekkedath Kunni House,
Kavil Post Office, Naduvannur-673 614.

Applicant

(By Advocate Shri T.H.Chacko)

Vs.

1. Superintendent of Post Offices
Vadakara Division, Vadakara -673 101.

2. The Director of Postal Services,
Northern Region, Calicut - 673011.

3. The Post Master General, Northern Region,
Calicut-673011.

Respondents

(By Advocate Shri P.J.Philip, ACGSC)

The application having been heard on 9.7.04
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.KV.SACHIDANANDAN, JUDICIAL MEMBER

The applicant who is a retired Postal Assistant, while working in the Saving Bank Control Organisation, Head Post Office Koyilandy, was promoted as Upper Division Clerk(UDC for short) with effect from 26.3.1981. It is averred in the O.A. that from 1.8.1991 the organisation has adopted the implementation of Time Bound One Promotion (TBOP for short). According to the applicant the same was granted to the applicant along with one Shri T.K.Unni. By order dated 1.12.1995, the Director General of Post Offices' declared the counting of special pay of Rs.70/- for the purpose of pay fixation. It is averred in the O.A. that Shri Unni was granted this benefit on the basis of a representation made by him. The applicant has also made a representation dated 20.10.03(A2) requesting for granting of special pay of Rs.70/-for



the purpose of fixation of pay. To this, the respondents had given a reply dated 28.11.03 stating that taking of special pay for fixation will be considered if there is drop in emoluments of the official, compared with earlier and later emoluments. He has made another representation dated 24.1.2004 (A6) which is not yet disposed of. Applicant has been retired from service on 30.4.2004. Aggrieved by the inaction on the part of the respondents the applicant has filed this O.A. seeking the following reliefs.

- i. to call for the records relating to Annexure A1 to A6 documents.
- ii. to declare that the applicant is eligible and entitled to get special pay of Rs.70/- with effect from 1.8.1991 together with upto date consequential benefits.
- iii. to grant such other relief(s) which this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

2. Shri T.H.Chacko, learned counsel appeared for the applicant and Shri P.J.Philip, ACGSC appeared for the respondents.

3. When the matter came up before the Bench, learned counsel for the applicant submitted that, the applicant would be satisfied if a limited direction is given to the 3rd respondent to consider and dispose of A-6 representation with reference to the rules, regulations on the subject.

4. Learned counsel for the respondents submitted that the respondents have no objection in adopting such a course of action.

5. In the interests of justice, this Court is of the view that such a direction will meet the ends of justice. Therefore,



this Court directs the 3rd respondent to consider and dispose of A-6 representation, pass appropriate orders and communicate the same to the applicant within a time frame of two months from the date of receipt of a copy of this order.

6. O.A. is disposed of as above. No order as to costs.

Dated the 9.7.2004.


K.V. SACHIDANANDAN
JUDICIAL MEMBER

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